

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 01 of 2021**

**In the matter of:**

**Gangdhar Udayan Dravid,  
Director of Katalist Viewpaper Pvt. Ltd.**

**...Appellant.**

**Versus**

**Saurav Keshan & Anr.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Shantanu Chaturvedi, Advocate.**

**For Respondent: Mr. CS Mohit Gulati for Respondent No. 1.**

**ORDER**  
**(Virtual Mode)**

**04.01.2021** Heard Learned Counsel for Appellant. Perused the impugned Order. The Learned Counsel for Appellant states that the Section 8 Notice was issued on 04<sup>th</sup> December, 2019 as per Annexure A-12. It is stated that before that in response to e-mail Annexure A-8, the Appellant had on 11<sup>th</sup> July, 2019 sent e-mail Annexure A-9 (Page 70) and pointed out that the liability to pay was of Group M and that the Appellant was only a routing team.

**2.** Mr. CS Mohit Gulati, Advocate appears on behalf of Respondent No. 1 Saurav Keshan.

**3.** Requisites along with process fee be paid in 2 days for service to Respondent No. 2.

**4.** Respondent No. 1 to file Reply within one week. Appellant may file Rejoinder within three days thereafter. Parties may file brief Written-Submissions and Copies of Judgments on which they want to refer and rely on separately before next date.

5. Learned Counsel for Appellant is submitting that the Adjudicating Authority has for reasons recorded in Order dated 23<sup>rd</sup> December, 2020 vide Annexure A-23 refrained the IRP from taking steps till 07<sup>th</sup> January, 2021. He makes a request to continue the said order. Learned Counsel for Respondent No. 1 is opposing.

6. Going through the Order at Annexure A-23, it would be appropriate to expedite the hearing of the Appeal. It is made clear that if parties do not cooperate to dispose this Appeal early, we may pass appropriate orders but at this moment we are continuing with the refrain order as passed by Adjudicating Authority at Annexure A-23 till the next date.

7. List the Appeal 'For Admission (After Notice)' Hearing on **22<sup>nd</sup> January, 2021**. The Order as passed by the Adjudicating Authority on 23<sup>rd</sup> December, 2020 (Annexure A-23) shall continue to operate till 22<sup>nd</sup> January, 2021.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md.